

DETAILED PUBLIC STATEMENT UNDER REGULATIONS 13 (4) AND 15 (2) OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011 AS AMENDED, FOR THE ATTENTION OF THE PUBLIC SHAREHOLDERS OF

CROWN TOURS LIMITED

(CIN: L63040RJ1989PLC004942)

Registered Office: Opp. Hotel Rajputana Sheraton Hotel, Palace Road, Jaipur-302 006, Rajasthan

Tel No.: + 91 141 4156 030/32/64; E-Mail ID: finance@crownjaipur.org; Website: www.crownjaipur.org / www.crown rajasthan.com

Open Offer for acquisition of 8,06,000 Equity Shares of ₹10 each representing 26% of the Equity Share Capital/Voting Capital at a price of ₹19.25 (Rupees Nineteen and Paise Twenty Five only) per Equity Share from the Public Shareholders of Crown Tours Limited ("Crown"/"Target Company") in terms of Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto ["SEBI (SAST) Regulations, 2011"/"Regulations"] by Mr. Ranjith Soman (hereinafter referred to as "Acquirer").

This Detailed Public Statement ("DPS") is being issued by Mark Corporate Advisors Private Limited, the Manager to the Offer ("Manager" or "Manager to the Offer"), for and on behalf of the Acquirer, in compliance with regulations 13(4), 14(3), 15(2) and other applicable regulations of the SEBI (SAST) Regulations and pursuant to the Public Announcement dated August 05, 2020 ("PA") filed with the BSE Limited ("BSE"), the Target Company and Securities and Exchange Board of India ("SEBI") through e-mail and in compliance with Regulations 14(2) of the Regulations.

I. ACQUIRER, SELLERS, TARGET COMPANY AND OFFER:

A. Information about the Acquirer:

1. Information about Mr. Ranjith Soman (hereinafter referred to as "Acquirer")

1.1. Mr. Ranjith Soman, s/o Mr. Neelakhandan Soman, aged about 55 years, presently residing at Shri Ganesh Aarti CHS, Flat No. 003, Plot No. 150/151, Sector 10, New Panvel (East), Raigarh-410 206, Maharashtra India, Tel. No.: +91 22 2746 9921, E-Mail ID: ranjith@beaverinfra.com. He holds a degree of Master of Technology in Civil Engineering from Indian Institute of Technology Bombay, Mumbai. His Permanent Account Number (PAN) under Indian Income Tax Act is AEJPS9754A. He has experience of around 28 years in large infrastructure projects in India from inception to completion.

1.2. He is not part of any group.

1.3. As on date, the Acquirer individually holds 1,45,417 Equity Shares representing 4.69% of Equity Share Capital/Voting Capital of the Target Company and his wife, Mrs. Veena Ranjith holds 5,34,657 Equity Shares representing 17.25% of the Equity Share Capital/Voting Capital of the Target Company, aggregating to 6,80,074 Equity Shares representing 21.94% of the Equity Share Capital/Voting Capital of the Target Company. Further, he has entered into a Share Purchase Agreement on August 05, 2020 (Wednesday) to acquire 10,42,525 Equity Shares representing 33.63% of the Equity Share Capital/Voting Capital of the Target Company.

1.4. He has not been prohibited by SEBI from dealing in securities, in terms of directions issued under section 11 B of the SEBI Act or any other regulations made under the SEBI Act.

1.5. The Net Worth of Acquirer is ₹659.89 (Rupees Six Hundred Fifty Nine Lakhs and Eighty Nine Thousand only) as on June 30, 2020 as certified vide certificate dated August 05, 2020 issued by Mr. Rajan Balkrishna Raichura, Proprietor (Membership No. 145216) of M/s R. Raichura & Associates., Chartered Accountants (FRN: 133974W) having office at A-303, Rock Enclave, Opp. ICICI Bank, Off. New Link Road, Kandivali (West), Mumbai-400 067, Tel. No.: +91 86528 01212, E-Mail ID: ca.raichura@gmail.com.

1.6. The entities promoted/controlled/managed by the Acquirer is as under:

Sr. No.	Name of the Entities	Designation	% of total Equity Shares held/Share of Partnership
1)	Beaver Infra Consultants Private Limited	Managing Director	80.00%
2)	Caster Projects (Partnership Firm)	Partner	50.00%
3)	Aavas Enterprises Private Limited	Director	50.00%

2) The Acquirer did not acquire any Equity Share of the Target Company in the current financial year. However, he has acquired alongwith his wife, Mrs. Veena Ranjith in aggregate 6,80,074 Equity Shares representing 21.94% of Equity Share Capital/Voting Capital of the Target Company. Further, the Acquirer has entered into a Share Purchase Agreement on August 05, 2020 (Wednesday) to acquire 10,42,525 Equity Shares representing 33.63% of the Equity Share Capital/Voting Capital of the Target Company at a price of ₹17.50 (Rupees Seventeen and Paise Fifty only) per Equity Share.

3) Neither the Acquirer nor any of the entities with whom he is associated, are in Securities related business and registered with SEBI as a Market Intermediary.

4) None of the entities promoted or controlled by the Acquirer as mentioned in point no. 1.6 above are either participating or acting in concert with the Open Offer.

5) As on date, neither the Acquirer nor any entity promoted/controlled/managed by the Acquirer has any relationship with/interest in the Target Company, except for holding 6,80,074 Equity Shares representing 21.94% of Equity Share Capital/Voting Capital of the Target Company and the proposed acquisition of 10,42,525 Equity Shares representing 33.63% of the Equity Share Capital/Voting Capital of the Target Company through Share Purchase Agreement. Further, there are no Directors representing the Acquirer on the Board of the Target Company.

6) There are no persons Acting in Concert in relation to this Offer within the meaning of 2(1) (q) (1) of the Regulations.

B. Information about the Sellers:

1) Pursuant to the Share Purchase Agreement ("SPA") entered between the Acquirer and the Sellers on August 05, 2020 (Wednesday), the Acquirer had agreed to acquire 10,42,525 Equity Shares of Face Value of ₹10 (Rupees Ten only) each at a price of ₹17.50 (Rupees Seventeen and Paise Fifty only) per share representing 33.63% of the Equity Share Capital/Voting Capital from the following Shareholder of the Target Company (hereinafter referred as "Sellers"/"Selling Shareholders"):

Sr. No.	Name, PAN & Address	Part of Promoter Group (Yes/No)	Details of Shares/Voting Rights held by the Selling Shareholders			
			Pre Transaction		Post Transaction	
			No. of Shares	% vis a vis total Share Capital	No. of Shares	% vis a vis total Share Capital
1)	Mr. Bharat Raj Bhandari PAN: AENPB9533L Address:10, Parivahan Marg, C-Scheme, Chomu House Area, Jaipur, Rajasthan-302 001	Yes	2,33,744	7.54%	Nil	N.A.
2)	Mr. Kamlesh Bhandari PAN: ACSPB7148Q Address:10, Parivahan Marg, C-Scheme, Chomu House Area, Jaipur, Rajasthan-302 001	Yes	9,837	0.32%	Nil	N.A.
3)	Mr. Vipul Bhandari PAN: AIQPB3674D Address:10, Parivahan Marg, C-Scheme, Chomu House Area, Jaipur, Rajasthan-302 001	Yes	53,959	1.74%	Nil	N.A.
4)	Mrs. Shaila Bhandari PAN: AARPB6448A Address:10, Parivahan Marg, C-Scheme, Chomu House Area, Jaipur, Rajasthan-302 001	Yes	4,17,845	13.48%	Nil	N.A.
5)	Mrs. Suman Bhandari PAN: AARPB6447R Address:10, Parivahan Marg, C-Scheme, Chomu House Area, Jaipur, Rajasthan-302 001	Yes	44,419	1.43%	Nil	N.A.
6)	Mrs. Abhilaasha Bhandari PAN: AUMPM9452E Address:10, Parivahan Marg, C-Scheme, Chomu House Area, Jaipur, Rajasthan-302 001	Yes	2,82,721	9.12%	Nil	N.A.
TOTAL			10,42,525	33.63%	Nil	N.A.

2) An Earnest Money Deposit ("EMD") of ₹11,00,000 (Rupees Eleven Lakhs only) have been paid for the Sale of Shares at the time of execution of the Share Purchase Agreement. The Purchase Consideration after adjusting the EMD would be paid after the Completion of the Takeover Regulations and payment of consideration to the shareholders who have surrendered their Equity Shares in the Open Offer, but before the expiry of twenty-six (26) weeks from the expiry of Offer Period.

3) The Sellers have not been prohibited by SEBI from dealing in securities, in terms of directions issued under Section 11B of the SEBI Act, 1992, as amended or under any other regulation made under the SEBI Act, 1992.

C. Information about the Target Company-Crown Tours Limited (hereinafter referred to as "Crown"/"Target Company"):

1) The Target Company, bearing CIN L63040RJ1989PLC004942 was incorporated on May 05, 1989 with the name "Crown Tours Private Limited" in the State of Rajasthan pursuant to the provisions of the Companies Act, 1956 and subsequently the name was changed to "Crown Tours Limited" vide Fresh Certificate of Incorporation consequent upon change of name on January 18, 1995. There has been no change in the name of the Company during the last three years.

2) The Registered Office is situated at Opp. Hotel Rajputana Sheraton Hotel, Palace Road, Jaipur-302 006, Rajasthan.

3) The main business of the Target Company is tours and travels and company are also dealing into Gems and Jewelry.

4) The Authorized Share Capital of the Target Company is ₹400.00 Lakhs comprising 40,00,000 Equity Share of ₹10 each. The Paid-Up Equity Share Capital of the Target Company is ₹310.00 Lakhs comprising of 31,00,000 Equity Shares of ₹10 each fully paid up.

5) The Equity Shares of the Target Company are listed on BSE Limited, Mumbai ("BSE") having a scrip code as 538521. The Equity Shares of the Target Company are frequently traded within the meaning of explanation provided in Regulation 2(j) of the Regulations. The ISIN of the Target Company is INE969E01010.

6) As on date, the Target Company is fully compliant with the listing requirements and there has not been any non-listing of Equity Shares on the Stock Exchange.

7) The key financial information of the Target Company, based on audited financial statements for Financial Year ended March 31, 2020, March 31, 2019 and March 31, 2018 are as follows:

(Amount in Lakhs, except EPS)			
Particulars	FY 2019-2020 (Audited)	FY 2018-2019 (Audited)	FY 2017-2018 (Audited)
Total Revenue	632.03	692.54	621.34
Profit/(Loss) for the year	(56.19)	24.94	19.76
EPS (per share)	(1.81)	0.80	0.64
Net Worth/Shareholders' Fund	710.51	766.71	741.78

8) The Board of Directors of the Target Company consists of Mr. Bharat Raj Bhandari, Managing Director (DIN: 00131015), Mr. Kamlesh Bhandari, Whole Time Director (DIN: 00131113), Mrs. Shaila Bhandari, Non-Executive Director (DIN: 06568062), Mr. Om Prakash Agarwal, Non-Executive and Independent Director (DIN: 01437207), Mr. Sitaram Jhanwar, Non-Executive Independent Director (DIN: 06532375) and Mr. Dinesh Kumar Golecha, Non-Executive Director, (DIN: 00130851).

9) The Compliance Officer of the Target Company is Ms. Poonam Jain, Company Secretary.

D. Details of the Offer:

1) The Acquirer is giving this Open Offer to acquire up to 8,06,000 Equity Shares of ₹10 each, representing 26% of the Equity Share Capital/Voting Capital of the Target Company at a price of ₹19.25 (Rupees Nineteen and Paise Twenty Five only) per Equity Share ("Offer Price") aggregating to ₹1,55,15,500 (Rupees One Crore Fifty Five Lakhs Fifteen Thousand Five Hundred only), payable in cash, subject to the terms and conditions set out in the Public Announcement ("PA"), this Detailed Public Statement ("DPS") and the Letter of Offer ("LoF"), which will be sent to the Public Shareholders of the Target Company.

2) All owners of the equity shares of the Target Company registered or unregistered except the Acquirer and Sellers are eligible to participate in the Offer in terms of Regulation 7(6) of the Regulations.

3) As on date, to the best of knowledge and belief of the Acquirer, there are no other statutory approvals required to acquire the equity shares tendered pursuant to this Offer. If any other statutory approvals are required or become applicable at a later date before the completion of the Offer, the Offer would be subject to the receipt of such other statutory approvals. The Acquirer will not proceed with the Offer in the event such statutory approvals are refused in terms of Regulation 23 of the Regulations.

4) This Offer is not conditional upon any minimum level of acceptance by the Equity Shareholders of the Target Company in terms of Regulation 19(1) of the Regulations.

5) This is not a competing offer in terms of Regulation 20 of the Regulations.

6) The Equity Shares of the Target Company which will be acquired by the Acquirer are fully paid up, free from all liens, charges and encumbrances and together with the rights attached thereto, including all rights to dividend, bonus and rights offer declared thereof.

7) As on date, there are no instruments pending for conversion into Equity Shares.

8) The Manager to the Offer viz., Mark Corporate Advisors Private Limited does not hold any Equity Shares in the Target Company as on the date of appointment to act as Manager to the Offer. They declare and undertake that they shall not deal in the Equity Shares of the Target Company during the period commencing from the date of their appointment as Manager to the Offer till the expiry of 15 days from the date on which the payment of consideration to the shareholders who have accepted the Open Offer is made, or the date on which the Open Offer is withdrawn as the case may be.

E. The Acquirer does not have any plans to alienate any significant assets of the Target Company whether by way of sale, lease, encumbrance or otherwise for a period of two (2) years except in the ordinary course of business. The Target Company's future policy for disposal of its assets, if any, within two (2) years from the completion of Offer will be decided by its Board of Directors, subject to the applicable provisions of the law and subject to the approval of the shareholders through Special Resolution passed by way of postal ballot in terms of Regulation 25(2) of the Regulations.

F. As per Regulation 38 of SEBI (LODR) Regulations read with Rule 19A of the Securities Contract (Regulation) Rules, 1957, as amended ("SCRR"), the Target Company is required to maintain at least 25% Public Shareholding, on continuous basis for listing. Pursuant to completion of this Offer, assuming full acceptance, the Public Shareholding in the Target Company will fall below the minimum public shareholding requirement as per SCRR as amended and the SEBI (LODR) Regulations, 2015. The Acquirer undertakes to take necessary steps to facilitate Compliances of the Target Company with the relevant provisions of the SEBI (LODR) Regulations, 2015 within the time period mentioned therein.

II. BACKGROUND TO THE OFFER:

1) The Acquirer has entered into a Share Purchase Agreement ("SPA") on August 05, 2020 (Wednesday) with the existing Promoters/Promoter Group (the "Selling Shareholders"/"Sellers") to acquire 10,42,525 Equity Shares of ₹10 each representing 33.63% of the Equity Share Capital/Voting Capital of the Target Company at a price of ₹17.50 per Equity Share, aggregating to a sum of ₹182.44 Lakhs payable in cash.

2) Pursuant to SPA, the Acquirer is making an Offer in terms of Regulation 3(1) and 4 of the Regulations to acquire up to 8,06,000 Equity Shares of ₹10 each, representing 26% of the Equity Share Capital/Voting Capital of the Target Company ("Offer Size") at a price of ₹19.25 (Rupees Nineteen and Paise Twenty Five only) per Equity Share ("Offer Price"), payable in cash, subject to the terms and conditions set out in the PA, this Detailed Public Statement and the Letter of Offer that will be sent to the Public Shareholders of the Target Company.

3) The Offer Price is payable in cash, in accordance with Regulation 9(1) of SEBI (SAST) Regulations, 2011.

4) At present, the Acquirer is mainly engaged in the activities of consulting in infrastructure projects. The Acquirer propose to diversify operations of the Target Company into these areas including Infrastructure Contracting business subject to change in main Object Clause and subsequently change in the name of the Target Company. The Acquirer may also continue the existing business and may also include some other activities with the prior approval of the Shareholders. The Acquirer may reorganize the present Capital structure of the Company and also further strengthen the Board as per the requirement.

5) The Object of the acquisition is substantial acquisition of Shares/Voting Rights and take control over the Management of the Target Company.

III. SHAREHOLDING AND ACQUISITION DETAILS:

The current and proposed Equity Shareholding of the Acquirer in the Target Company and the details of his acquisitions are as follows:

Particulars	Shareholding as on PA date		Shares agreed to be acquired through SPA		Shares acquired between PA date and the DPS date		Shares proposed to be acquired in the Offer (assuming full acceptance)		Post Offer shareholding as on 10th working day after closing of Tendering Period	
	No. of Shares		No. of Shares		No. of Shares		No. of Shares		No. of Shares	
	%	%	%	%	%	%	%	%	%	%
Acquirer	6,80,074	21.94%	10,42,525	33.63%	Nil	N.A.	8,06,000	26.00	25,28,599	81.57%
TOTAL	6,80,074	21.94%	10,42,525	33.63%	Nil	N.A.	8,06,000	26.00	25,28,599	81.57%

* Assuming full acceptance in the Open Offer.

* Includes 5,34,657 Equity Shares representing 17.25% of the Equity Share Capital/Voting Capital of the Target Company held by his wife, Mrs. Veena Ranjith.

IV. OFFER PRICE:

1) The Equity Shares of the Target Company are presently listed on BSE Ltd, Mumbai ("BSE") having a scrip code as 538521.

2) The annualized trading turnover of the Equity Shares of the Target Company during Twelve (12) calendar months preceding the month of PA i.e. August 2019 to July 2020 on the Stock Exchange on which the Equity Shares of the Target Company are listed is given below:

Name of the Stock Exchange	Total Number of shares traded during the preceding 12 calendar months prior to the month of PA	Total No. of Equity Shares listed	Annualized trading turnover (as % of total number of listed shares)
BSE Ltd.	46,34,719	31,00,000	150%

(Source: www.bseindia.com)

3) Based on the above, the Equity Shares of the Target Company are frequently traded during twelve (12) calendar months preceding the calendar month in which PA is made within the meaning of explanation provided in Regulation 2(j) of the Regulations.

4) The Offer Price of ₹19.25 (Rupees Nineteen and Paise Twenty-Five only) is justified in terms of Regulation 8(2) of the Regulations on the basis of the following:

Sr. No.	Particulars	Amount (in ₹.)
a)	Negotiated Price as per SPA	: 17.50
b)	The volume-weighted average price paid or payable for acquisition by the Acquirer, during 52 weeks preceding the date of PA	: 19.23
c)	The highest price paid or payable for any acquisition, by the Acquirer, during 26 weeks preceding the date of the PA	: 18.55
d)	The volume-weighted average market price of Equity shares of the Target Company for a period of sixty (60) trading days immediately preceding the date of PA as traded on BSE, being the Stock Exchange where the maximum volume of trading in the shares of the Target Company are recorded during such period	: 17.40
e)	Other Financial Parameters as at:	March 31, 2020 (Audited)
i)	Return on Net Worth (%)	: (7.91%)
ii)	Book Value Per Share (₹)	: 22.92
iii)	Earnings Per Share (₹)	: (1.81)

Note: The Trading data with respect to BSE has been downloaded from website of BSE i.e. www.bseindia.com.

5) In view of the parameters considered and presented in the table above and in the opinion of the Acquirer and Manager to the Offer, the Offer Price of ₹19.25 (Rupees Nineteen and Paise Twenty-Five only) per Equity Share is justified in terms of Regulation 8 (2) of the Regulations.

6) There have been no corporate actions in the Target Company warranting adjustment of relevant price parameters.

7) As on date, there is no revision in the Offer Price or Offer Size. In case of any revision in the Offer Price or Offer Size, the Acquirer shall comply with regulation 18 of the Regulations and all the provisions of the Regulations which are required to be fulfilled for the said revision in the Offer Price or Offer Size.

8) If the Acquirer acquires or agrees to acquire any Equity Shares or Voting Rights in the Target Company during the offer period, whether by subscription or purchase, at a price higher than the Offer Price, the Offer Price shall stand revised to the highest price paid or payable for any such acquisition in terms of Regulation 8(8) of Regulations. Provided that no such acquisition shall be made after the third working day prior to the commencement of the tendering period and until the expiry of the tendering period. Further, in accordance with regulations 18(4) and 18(5) of the Regulations, in case of an upward revision to the Offer Price or to the Offer Size, if any, on account of competing offers or otherwise, the Acquirer shall (i) make public announcement in the same newspapers in which this DPS has been published; and (ii) simultaneously notify to SEBI, BSE and the Target Company at its registered office. Such revision would be done in compliance with other formalities prescribed under the Regulations.

9) If the Acquirer acquires Equity Shares of the Target Company during the period of twenty-six weeks after the tendering period at a price higher than the Offer Price, the Acquirer shall pay the difference between the highest acquisition price and the Offer Price, to all shareholders whose shares have been accepted in the Offer within sixty days from the date of such acquisition. However, no such difference shall be paid in the event that such acquisition is made under another Open Offer under Regulations, or pursuant to SEBI (Delisting of Equity Shares) Regulations, 2009, or open market purchases made in the ordinary course on the stock exchanges, not being negotiated acquisition of shares of the Target Company in any form.

10) If there is any revision in the offer price on account of future purchases/competing offers, or any other ground it will be done at any time prior to the commencement of the last one working day before the commencement of the tendering period and would be notified to the Shareholders.

V. FINANCIAL ARRANGEMENTS:

1) The total funds required for the implementation of the Offer (assuming full acceptance), i.e., for the acquisition of 8,06,000 fully paid up Equity Shares of Face Value ₹10 each at a price of ₹19.25 (Rupees Nineteen and Paise Twenty Five only) per Equity Share is ₹1,55,15,500.00 (Rupees One Crore Fifty Five Lakhs Fifteen Thousand Five Hundred only) ("Maximum Consideration").

2) In accordance with Regulation 17(4) of Regulations, the Acquirer has opened a Cash Escrow Account under the name and style of "RANJITH SOMAN-ESCROW ACCOUNT" ("Escrow Account") with HDFC Bank Limited ("Escrow Banker") bearing account number 5750000540488 and deposited an amount of ₹55,00,000 (Rupees Fifty Five Lakhs only) on August 07, 2020 (Friday), in cash, being 35.45% of the Maximum Consideration payable. The Acquirer has authorized the Manager to the Offer to operate and realize the value of the Escrow Account in terms of the Regulations. The cash deposit in the Escrow Account has been confirmed by the Escrow Banker vide acknowledgment dated August 07, 2020.

3) The Acquirer has adequate financial resources and has made firm financial arrangements for implementation of the Open Offer, in terms of Regulation 25(1) of the Regulations. The Open Offer obligation shall be met by the Acquirer through his own resources and no borrowings from any bank and/or financial institution are envisaged. Mr. Rajan Balkrishna Raichura, Proprietor (Membership No. 145216) of M/s R. Raichura & Associates., Chartered Accountants (FRN: 133974W) having office at A-303, Rock Enclave, Opp. ICICI Bank, Off. New Link Road, Kandivali (West), Mumbai-400 067, Tel. No.: +91 86528 01212, E-Mail ID: ca.raichura@gmail.com, has certified vide certificate dated August 05, 2020 that sufficient resources are available with the Acquirer for fulfilling the obligations under this "Offer" in full.

4) Based on the above, the Manager to the Offer is satisfied that the firm arrangements have been put in place by the Acquirer to implement the offer in full in accordance with the Regulations.

5) In case of upward revision of the Offer Price and/or the Offer Size, the Acquirer shall deposit additional appropriate amount into an Escrow Account to ensure compliance with Regulation 18 (5) of the Regulations, prior to effecting such revision.

VI. STATUTORY AND OTHER APPROVALS REQUIRED FOR THE OFFER:

1) As of the date of this DPS, to the best of the knowledge of the Acquirer, there are no Statutory Approvals required by the Acquirer to complete this Offer. In case, if any Statutory Approval(s) are required or become applicable at a later date before the closure of the Tendering Period, the Offer shall be subject to the receipt of such Statutory Approval(s). The Acquirer shall make the necessary application for such Statutory Approvals. In the event of non-receipt of any of such Statutory Approvals which may become applicable for the purchase of the Equity Shares under this Offer, the Acquirer shall have the right to withdraw the Offer in accordance with the provisions of Regulation 23(1) of the Regulations.

In the event of withdrawal of this Offer, for reasons outside the reasonable control of the Acquirer, a Public Announcement will be made within two (2) working days of such withdrawal, in the same newspapers in which this DPS has been published and copy of such Public Announcement will also be sent to SEBI, Stock Exchange(s) and to the Target Company at its Registered Office.

2) In case of delay in receipt of any Statutory Approval(s), pursuant to Regulations 18(11) of the Regulations, SEBI may, if satisfied, that delay in receipt of requisite Statutory Approval(s) was not attributable to any willful default, failure or neglect on the part of the Acquirer to diligently pursue such approvals, may grant an extension of time for the purpose of the completion of this Offer, subject to Acquirer agreeing to pay interest for the delayed period, provided where the Statutory Approval(s) extend to some but not all Equity Shareholders, the Acquirer has the option to make payment to such Shareholders in respect of whom no Statutory Approvals(s) are required in order to complete this Open Offer. Further, in case the delay occurs on account of willful default by the Acquirer in obtaining any Statutory Approval(s) in time, the amount lying in the Escrow Account will be liable to be forfeited and dealt with pursuant to Regulation 17(10)(e) of the Regulations.

3) NRI and OCB holders of the Equity Shares, if any, must obtain all requisite approvals required to tender the Equity Shares held by them in this Offer (including, without limitation, an approval from the RBI, since the Equity Shares validly tendered in this Offer will be acquired by a non-resident entity), and submit such approvals along with the Form of Acceptance-cum-Acknowledgement and other documents required to accept this Offer. Further, if holders of the Equity Shares who are not persons resident in India (including NRIs, OCBs, FPIs, FPIs) had required any approvals (including from the RBI or the FIPB or any other regulatory body) in respect of the Equity Shares held by them, they will be required to submit copies of such previous approvals, along with the other documents required to be tendered to accept this Offer. If such approvals are not submitted, the Acquirer reserves the right to reject such Equity Shares tendered pursuant to this Offer.

VII. TENTATIVE SCHEDULE OF ACTIVITIES PERTAINING TO THE OFFER:

Nature of Activity	Date	Day
Date of the PA	August 05, 2020	Wednesday
Date of publishing the Detailed Public Statement	August 12, 2020	Wednesday
Last date for filing of Draft Letter of Offer with SEBI	August 19, 2020	Wednesday
Last date of a competing offer	September 02, 2020	Wednesday
Latest date by which SEBI's observations will be received	September 09, 2020	Wednesday
Identified Date*	September 11, 2020	Friday
Last date by which the Letter of Offer will be dispatched to the Shareholders (Except the Acquirer and the Selling Shareholders) as on the Identified date	September 18, 2020	Friday
Last date by which the recommendation of the committee of Independent Directors of the Target Company will be given and published	September 22, 2020	Tuesday
Last Date for revising the Offer Price/number of shares	September 23, 2020	Wednesday
Date of Public Announcement for Opening the Offer	September 24, 2020	Thursday
Date of Commencement of the Tendering Period ("Offer Opening date")	September 25, 2020	Friday
Date of Closing of the Tendering Period ("Offer Closing date")	October 09, 2020	Friday
Last date for communicating Rejection/acceptance and payment of consideration for accepted equity shares or equity share certificate/return of unaccepted share certificates/credit of unaccepted shares to demat account	October 23, 2020	Friday

* Identified Date is only for the purpose of determining the names of the shareholders (except the Acquirer and the Selling Shareholders) as on such date to whom the Letter of Offer will be sent. It is clarified that all the Public Shareholders (registered or unregistered) of the Target Company, are eligible to participate in this Offer any time during the tendering period of the Offer.

VIII. PROCEDURE FOR TENDERING THE SHARES IN CASE OF NON-RECEIPT OF LETTER OF OFFER:

1) All the Public Shareholders (except the Acquirer and Sellers) holding the Equity Shares in dematerialized form, registered or unregistered, are entitled to participate in this Offer, any time before the closure of the tendering period of this Offer. Further, please note that, SEBI vide its Circular No. SEBI/HO/CFD/CMD1/CIR/P/2020/144 dated July 31, 2020 has clarified that shareholders holding securities in physical form are also allowed to tender shares in the Open Offers. However, such tendering shall be as per the provisions of the Regulations.

2) Persons who acquired Equity Shares of the Target Company but (a) who have not received the Letter of Offer ("LoF"), (b) who have acquired the Equity Shares but whose names do not appear in the register of